

## Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing OA No. 062/430/2020

Tuesday, this the 14<sup>th</sup> day of August, 2020

## Hon'ble Dr. Bhagwan Sahai, Member (A) Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Tundup Namgyal age 45 years s/o Sonam Yourgial R/o
Village Skara, Leh.
Applicant
(Advocate: Mr.Jasbir Singh Jasrotia)
Versus
1. Union Territory of Ladakh through Commissioner/Secretary to Govt. Health & Family Welfare Department, Ladakh.
2. Director Health & Family Welfare of Union Territory, Ladakh.
3. Chief Medical Officer, Leh.
(Advocate: Mr.Amit Gupta, AAG)

## ORDER

## Dr. Bhagwan Sahai, Member (A):

1. Applicant Tundup Namgyal seeks the following relief in the present O.A.:

- "Issue appropriate order/direction directing the respondents for grant of scale of Rs. 5000-8000 to the applicant serving in Health and Family Welfare Department with effect from the date on which the applicant became eligible/entitled as per SRO 149 of 1973 along with all arrears, monetary and consequential benefits because applicants are 10 + 2 along with ITI Diploma Holder as such being "Semi Skilled at Category 'A' of Schedule C of SRO 149 of 1973 is entitled to the above mentioned grade in the interest of justice, equity and good conscious."
- 2. During the course of arguments, learned counsel for applicant submitted that the facts of the present O.A. are identical to those of LPASW No. 123/2015 titled State of J&K v/s Ranbir Government Press Employees Association, Jammu which was disposed of by the Hon'ble High Court of J&K vide order dated 08.05.2017 (Annexure-A6). It was further argued by the learned counsel for applicant that the present O.A. can be disposed of by directing the respondents to apply the order passed in aforementioned LPASW to the case of applicant and dispose of his case in terms of the said judgment of the Hon'ble High Court and that the respondents also take into consideration letter dated 30.09.2016 (Annexure A3).
- 3. In view of the submission of learned counsel for applicant and Sh. Amit Gupta, learned AAG for respondents and going through the record, the O.A. is disposed of. Respondents are directed to consider and dispose of the case of applicant in terms of the dated

08.05.2017 passed by the Hon'ble High Court of J&K in LPASW No. 123/2015 titled **State of J&K v/s Ranbir Government Press Employees Association**, **Jammu** (Annexure A6) and also take into consideration letter dated 30.09.2016 (Annexure A3) by way of reasoned and speaking order within period of 4 weeks from receipt of certified copy of this order with intimation to the applicant. No costs.

( Rakesh Sagar Jain )
Member (J)

( Dr. Bhagwan Sahai ) Member (A)

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